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**In The Central Administrative Tribunal**  
**ALLAHABAD BENCH**

:: ORDER - SHEET ::

Application No.... O.A.N.O....234/00..... of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
30/3/2000	<p>Hon. Mr. S. K. I. Naqvi, J. M. Hon. Mr. M. F. Singh, A. M.</p> <p>Shri T. C. Sharma for the applicant.</p> <p>Heard at the stage of admission. The applicant has moved his original application seeking change of his cadre from Steam Engine Driver to Diesel Engine Driver which bears better emoluments. He retired in the year 1986 on medical ground and now he has come up seeking relief after lapse of 14 years. This delay has not been properly explained even after grace period for waiting the result of representation is allowed. As per his own case, he first moved representation to the department on 12.8.95 and, therefore, the limitation expired after 18 months from that date and thereby the O.A. is grossly barred by limitation of time as provided under Section 21 of the Administrative Tribunals Act. It is not a fit case to be admitted for hearing. Dismissed in limine.</p> <p style="text-align: right;">S A. M.</p> <p style="text-align: right;">J. M.</p> <p style="text-align: center;">/m.m/</p>